

CP NO. 96(ND)/2010  
RT No.45/2016

Rakesh Kumar & Ors.

...Petitioners

Versus.

M/s G.I. Estates Pvt. Ltd. & Ors.

...Respondents

Present: Mr.R.P.S. Khurana, Practising Company Secretary  
for petitioners.  
Mr. Shailender Kashyap, Advocate for Mr. Ajay Sharma,  
Advocate for respondent No.5.  
Mr. Subham Gupta in person who is stated to be son of  
respondent No.2.  
None for respondent No.6

Mr. R.P.S. Khurana has filed Memo of Appearance for the petitioners and seeks time to file Authority Letter in his favour. Mr. Khurana has recorded his statement informing the death of petitioner No.1. Service of rest of the respondents has been effected as per office report based on the track report in respect of Speed Posts.

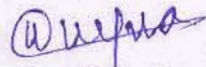
Mr. Shubham Gupta son of Shri Avinash Gupta (respondent No.2) is present and recorded his statement that earlier Mr. Sanjiv Bansal, Advocate from Delhi who had been appearing before the Company Law Board for respondents No. 2 to 4 is hospitalised and they have engaged another counsel who was not able to come today. None present for respondent No.6 despite service and thus proceeded against ex parte. Both i.e the counsel for respondents and representative of petitioners to supply their respective email ids in the office today itself.

Post the matter for hearing on 26.09.2016.

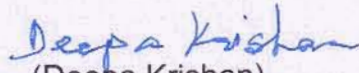
Appropriate application for impleading legal representative of petitioner No.1 supported with affidavit be filed at least four days before

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the date fixed with advance copy to the other side.



(Justice R.P. Nagrath)  
Member (Judicial)



(Deepa Krishan)  
Member(Technical)

September 09, 2016

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